

ORDER NO. 5, DATED 15.9.1999.

Heard Dr. D. B. Mishra, learned counsel for the applicant and Mr. A. K. Bose, learned Senior Standing Counsel on MA No. 377/99. This matter was disposed of at the stage of admission with a direction to the Departmental Authorities to dispose of the representation of the applicant with a speaking order. From the submission of the learned counsels for both sides, it appears that the Departmental Authorities have disposed of the representation of applicant by a speaking order dated 16.4.1996 in Annexure-2 to the present MA. Applicant makes grievance about that order on the ground that it is discriminatory and the benefits which has been given to other persons have been denied to applicant. As this matter relates to the manner of disposal of the representation and the injury if any caused to applicant, in MA this can not be taken up. In view of this, the present MA is not maintainable and the same is rejected. Applicant, if so advised may file separate Original Application subject to limitation making his grievances if any. Let a copy of this order be given to learned counsels for both sides.

S. J. Ganguly  
Vice-Chairman  
15.9.99.

Member (Judicial)